

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:4502
ANSWERED ON:21.04.2015
IRREGULARITIES IN CWG
Singh Shri Pashupati Nath

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the details of the expenditure incurred in organising the Commonwealth Games (CWG) 2010;
- (b) whether any case of gross irregularities/corruption has been reported in expenditure incurred in organising the said games;
- (c) if so, the details thereof;
- (d) whether the Government has prepared a list of the officers against whom investigation is needed; and
- (e) if so, the details thereof and the details of the action taken/proposed to be taken by the Government against such erring officials?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL)

(a) The details of approved expenditure by Government of India on Commonwealth Games 2010 are given at Annexure-A.

(b) to (e): The Central Investigating Agency i.e. Central Bureau of Investigation (CBI) has informed that 33 cases (19 Regular Cases & 14 Preliminary Enquires cases) have been registered against various persons/entities related to Commonwealth Games, 2010. The cases are against various officers of Organizing Committee, Commonwealth Games-2010, NDMC, CPWD, DDA, PWD, MCD, Prasar Bharti, MTNL and some other entities. The Central Vigilance Commission (CVC) has registered 70 cases regarding irregularities in tendering process, financial irregularities and embezzlement etc. against various officials/entities related to CWG-2010.

Apart from this, the previous Government, immediately after the completion of the Games, constituted a High Level Committee (HLC) headed by Sh. V.K. Shunglu to look into various issues related the organizing and conduct of the CWG, 2010, including weaknesses in management, alleged misappropriation, irregularities, wasteful expenditure and wrongdoing, and lessons to be learnt for the future.

The High Level Committee (HLC) on Commonwealth Games 2010 gave six Reports between 29th January to 28th March, 2011. Subsequently, the Government constituted a Group of Ministers (GoM) on 2nd August, 2011 to consider the views expressed by various Ministries/Departments on the findings and recommendations of the HLC. In pursuance of the decision of the said GoM copies of the Reports of the HLC as they relate to this Ministry together with the related comments/views on these reports have been forwarded to the Central Bureau of Investigation and the Central Vigilance Commission in the context of the on-going investigations.